

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.16/MP/2024**

- Subject : Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 (“COB Regulations”) and Article 12 of the Power Purchase Agreement dated 30.10.2019 (“PPA”) executed between the Petitioner and Solar Energy Corporation of India (“SECI”/Respondent No. 1”) seeking declaration of the ‘Report of the Working Group in respect of Data Submission Procedure and Verification of Compliance to CEA Regulation on Technical Standards for Connectivity to the Grid by RE Generators’ (“Working Group Report, 2022”) issued by the Central Electricity Authority (“CEA”) as a Change in Law Event, and consequently devise an appropriate mechanism for compensation to the Petitioner along with carrying costs and interest on carrying cost
- Date of Hearing : **24.1.2024**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : Ostro Kannada Power Private Limited.
- Respondents : Solar Energy Corporation of India Limited (SECI) and 2 Ors.
- Parties Present : Ms. Mannat Waraich, Advocate, OKPPL  
Mr. Mohd Munis Siddique, Advocate, OKPPL  
Shri Swapnil Verma, CTUIL  
Shri Ranjeet Rajput, CTUIL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition has been filed, *inter-alia*, seeking declaration of the ‘*Report of the Working Group in respect of Data Submission Procedure and Verification of Compliance to CEA Regulation on Technical Standards for Connectivity to the Grid by RE Generators*’ (‘Working Group Report, 2022’) issued by the Central Electricity Authority (‘CEA’) as a Change in Law Event, and consequently devise an appropriate mechanism for grant of compensation to the Petitioner along with the carrying cost and interest on the carrying cost. The learned counsel further requested that the present Petition be taken up along with Petition No. 202/MP/2023 since an identical issue has been raised in both of these matters.

2. After hearing the learned counsel for the Petitioner, the Commission ordered as under:

(a) Admit. Issue notice to the Respondents.

(b) The Petitioner to serve a copy of the Petition on the Respondents and Respondents to file their replies to the Petition, if any, within two weeks after serving a copy of the same to the Petitioner, who may file its rejoinder within two weeks thereafter.

(c) Parties to comply with the above directions within the specified timeline and no extension of time shall be granted.

3. Petition, along with Petition No.202/MP/2023, shall be listed for the hearing on **8.3.2024**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**